

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE NINETEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL NO: 656 OF 2012

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11.04.2012 in WPN0.27062/2011 on the file of the High Court.

Between:

Mr.Umesh Kumar, I.P.S., S/o. Late Sri Satyanarayan aged 57 years, Occ Member of the Indian Police Service, presently posted as Chairman, Godavari Valley Development Authority. AP Secretariat, Hyderabad

...APPELLANT/PETITIONER

AND

1. The Government of Andhra Pradesh, Rep. by its Chief Secretary, General Administration Department, Andhra Pradesh Secretariat, Hyderabad.
2. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, Andhra Pradesh, Secretariat, Hyderabad.
3. The Director General of Police, Andhra Pradesh, Lakidikapool, Hyderabad.
4. Mr. V. Dinesh Reddy, I.P.S., S/o. V. Veera Raghava Reddy Aged about 58 years, Occ Member of India Police Service, Presently working as Director General of Police, Andhra Pradesh, Lakidikapool, Hyderabad.
5. The Union of India, Rep. by its Secretary-Home, New Delhi.
6. The Central Bureau of Investigation, Rep. by its Director, 5-B, C.G.O. Complex, Lodhi Road, New Delhi.
7. Addl. DG CBCID, Police Head Quarters, Lakidikapool, Hyderabad.
8. The Station House Officer, P.S. C.I.D. Police Head Quarters, Lakidikapool, Hyderabad.

...RESPONDENTS/RESPONDENTS

Counsel for the Appellant: SRI NAGESHWARA RAO PAPPU, Sr. Counsel

**Counsel for the Respondent No.1 to 3 & 8: SRI S. RAHUL REDDY, SPL GP
attached to**

THE ADVOCATE GENERAL

Counsel for the Respondent No.4: SRI H. PRAHALADA REDDY

Counsel for the Respondent No.5: SRI GADI PRAVEEN KUMAR,

DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.6: SRI K. SRINIVAS KAPATIA (SPL PP FOR CBI)

**Counsel for the Respondent No.7: SRI ANAND KUMAR KAPOOR REP. FOR
M/s. LAWYERS SOLICITORS**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.656 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Nageshwara Rao Pappu, learned Senior Counsel for the appellant.

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the State.

Mr. H.Prahalada Reddy, learned counsel for the respondent No.4.

Mr. Srinivas Kapatia, learned Special Public Prosecutor for the Central Bureau of Investigation for the respondent No.6.

Mr. Anand Kumar Kapoor, learned counsel representing M/s. Lawyers Solicitors, for the respondent No.7.

2. This intra court appeal emanates from the order dated 11.04.2012 passed by the learned Single Judge in W.P.No.27062 of 2011.

3. Learned counsel for the parties have brought to our notice a copy of the judgment dated 06.09.2013 passed by the Supreme Court in Criminal Appeal Nos.1305 and 1304 of 2013. The aforesaid appeals have been disposed of in the following manner:

“33. In view of the above, the appeals are disposed of directing the CBI to investigate the matter against Shri V. Dinesh Reddy – respondent no. 2 on the allegations of acquiring the disproportionate assets. However, this should not be considered as expressing any opinion upon the merits of the case. The Chief Secretary to the Government of Andhra Pradesh is directed to make the copies of the said sale deeds available to the CBI for investigation.”

4. Learned counsel for the parties, therefore, submit that in view of the aforesaid direction of the Supreme Court, the issues involved in this intra court appeal have been rendered academic.

5. In view of the aforesaid submission, no further orders are required to be passed in this appeal.

6. The writ appeal is accordingly disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary, General Administration Department, The Government of Andhra Pradesh, Andhra Pradesh Secretariat, Hyderabad.
2. The Principal Secretary, Home Department, The Government of Andhra Pradesh, Andhra Pradesh, Secretariat, Hyderabad.
3. The Director General of Police, Andhra Pradesh, Lakidikapool, Hyderabad.
4. The Secretary-Home, The Union of India, New Delhi.
5. The Director, The Central Bureau of Investigation, 5-B, C.G.O. Complex, Lodhi Road, New Delhi.
6. Addl. DG CBCID, Police Head Quarters, Lakidikapool, Hyderabad.
7. The Station House Officer, P.S. C.I.D. Police Head Quarters, Lakidikapool, Hyderabad.
8. One CC to SRI NAGESHWARA RAO PAPPU, Advocate [OPUC]
9. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
10. Two CCs to SRI S. RAHUL REDDY, SPL GP, High Court for the State of Telangana. [OUT]
11. One CC to SRI K. SRINIVAS KAPATIA (SPL PP FOR CBI) [OPUC]
12. One CC to SRI H. PRAHALADA REDDY, Advocate [OPUC]
13. One CC to M/s. LAWYERS SOLICITORS, Advocate [OPUC]
14. One CC to SRI GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
15. Two CD Copies

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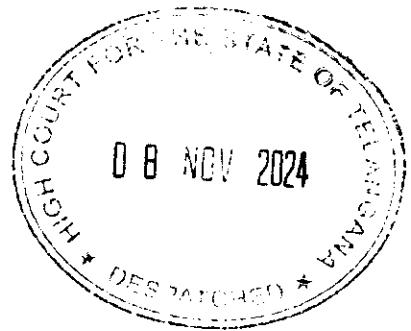


HIGH COURT

DATED:19/09/2024

JUDGMENT

WA.No.656 of 2012



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

19
08/10/24
GA